

RAJASTHAN HIGH COURT, JODHPUR

:: ORDER ::

No. : 02 /S.O./2017

Date : 04/01/2017

It has been observed by the Hon'ble Court that though there is no separate provision in the High Court of Judicature for Rajasthan Rules, 1952 that in contempt applications State of Rajasthan must be impleaded as party respondent but in the Rule 324(3) of High Court of Judicature for Rajasthan Rules, 1952 there is provision that copy be served on the Government Advocate, it necessarily implies that the State of Rajasthan is a necessary party in all contempt applications.

Therefore, in view of the above, it is enjoined upon all concerned that in future, State of Rajasthan should be impleaded as necessary party in all Contempt Petitions.

BY ORDER,


REGISTRAR GENERAL

No. : Gen./XV/105/2016/ 107

Date : 4/01/17

Copy forward to the Deputy Registrar (Judicial), Rajasthan High Court, Jodhpur/Bench Jaipur for necessary compliance.


REGISTRAR GENERAL